

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 17th day of April 2002.

QUORUM : HON. MR. C.S. CHADHA, A.M.
HON. MR. A.K. BHATNAGAR, J.M.

O. A. No. 394 of 2002.

Sunil Kumar Gautami s/o Sri Narayan Das Gautami r/o 497/2,
Khusipura, P.S. Nawabad, District Jhansi, at present Head
Clerk DRM(P), Jhansi.....

..... Applicant.

Counsel for applicant : Sri S.U. Khan.

versus

1. Union of India through General Manager, Northern Railway,
Baroda House, Ministry of Railway, New Delhi.
2. Senior D.P.O., Jhansi (Disciplinary Authority).
3. D.R.M., Central Railway, Jhansi.

.....

..... Respondents.

Counsel for respondents : Sri K.P. Singh.

O R D E R (ORAL)

BY HON. MR. C.S. CHADHA, A.M.

The case of the applicant is that in a charge-sheet filed against him, he had sought certain copies of documents, which were not being furnished by the respondents. However, counsel for respondents states that on several occasions, the applicant had been informed to inspect the record but he was not availing of the opportunities given to him to inspect the record. The right course at this stage would have been to file a representation to the next higher authority about the supply of the documents. The counsel for applicant states that the applicant had made such a representation to the DRM, who is not taking any decision in the matter. In such a case, the O.A. is pre-mature. The interest of justice will be served if the DRM takes a decision on the representation of the applicant by a speaking order within a period of two months from the date of receipt of a copy

Chadha

: 2 :

of this order. We dispose of this O.A. with the direction to Respondent No.3 to decide the representation of the applicant within a period of two months from the date of filing of a copy of this order.

AN

J.M.

Asthana/
17.4.02

Chowdhury

A.M.